

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3262 of 2020**

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1. Rano Devi			
2. Mahesh Gupta		...	Petitioners
Versus			
The State of Jharkhand		...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	Mr. Niraj Kishore, Advocate
For the State	:	Mr. Ashok Kumar, Addl. P.P.

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**Order No.02 Dated- 10.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Chiniya P.S. Case No.21 of 2019 registered under sections 304B/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that petitioner no.1 being the mother-in-law and petitioner no.2 being the brother-in-law (Dewar) of the deceased have committed dowry death of the deceased. It is then submitted that as mentioned in the inquest report by the police, the deceased died in course of treatment of Jaundice and in the postmortem, the doctor could not opine the cause of death. It is also submitted that the deceased died a natural death and the deceased was under prolonged treatment prior to her death. It is then submitted that the deceased was sick prior to her marriage and was suffering from Tuberculosis and subsequently, she suffered from Jaundice and died of that. It is then submitted that the petitioners are ready and willing to jointly pay Rs. 50,000/- as ad interim victim compensation to the

informant without prejudice to their defence in this case and undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of four weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs. 50,000/- as ad interim victim compensation in favour of informant-Damodar Prasad Gupta and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Garhwa, in connection with Chiniya P.S. Case No.21 of 2019 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice to the informant-Damodar Prasad Gupta and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**